

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 1014/MP/2025 along with I.A. No. 131/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking exercise of this Commission's Power to Relax and Power to Remove Difficulty and extend the date of effectiveness of Petitioner's Connectivity dated 10.9.2021.

Petitioners : Renew Dinkar Urja Private Limited & Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **10.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, RSPPL
Shri Girik Bhalla, Advocate, RSPPL
Ms. Priyanka Vyas, Advocate, RSPPL
Shri Ameya Vikram Mishra, Advocate, RSPPL
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Reeha Singh, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioners submitted that out of the total Project capacity of 200 MW, 147 MW has been commissioned on 25.1.2026, and even for the balance 53 MW, the trial run was completed on 7.2.2026, and the issuance of the commissioning certificate is awaited. The learned counsel, accordingly, sought liberty to place on record the aforesaid development and further requested to take up the matter for hearing after a week or so.

2. Learned counsel for the Respondent, CTUIL, also sought liberty to file its reply in the matter.

3. Considering the submissions made by the learned counsels for the parties, the Commission permitted the Petitioners to file their additional affidavit as above, along with the information called for *vide* Record of Proceedings dated 15.1.2026, within a week. The Respondent, CTUIL, was also permitted to file its reply, along with the information called *vide* the Record of Proceedings dated 15.1.2026, within three days with a copy to the Petitioners, who may file their rejoinder, if any, within a week thereafter. In the interregnum, the interim protection granted by the Hon'ble Delhi High Court *vide* order dated 6.1.2026 shall continue till the next date of hearing.



4. The Petitioner is directed to furnish the information, on an affidavit, within a week, the present status of 147 MW and 53 MW capacity of its project along with all the relevant supporting documents.

5. The Petition, along with IA, will be listed for hearing on **5.3.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)